(b) to (d). The details are given in the statement laid on the Table of the House. [Placed in Library. See No. LT-294/77]. Irrigation is a State subject and water rates for irrigation supplies are fixed by the State Govern-Water rates at present fixed by the States are not adequate to meet the total working expenses and interest The question of increasing and rationalising the water rates has been considered at a number of conmeetings. The State ferences and Governments have generally responded to the need though the increase in water rates has not been as much as recommended in these conferences. There is no proposal to rationalise water rates according to size of holdings.

## Allotment of Plot on Janpath, New Delhi

\*13. SHRI SATYENDRA NARA-YAN SINHA:

> SHRI MUKHTIAR SINGH MALIK:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION be pleased to state:

- (a) whether his Ministry leased a plot on Janpath for the New Era of Progress Exhibition in December, 1976—January, 1977;
- (b) if so, whether the lease was on a nominal rent; and
- (c) if so, whether the rent and other dues were paid?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) to (c). The Ministry of Works and Housing informed the Delhi Development Authority that it bad no objection to the temporary allotment of land measuring about 8,412 sq. yards at Windser Place, New Delhi to the Indian Crafts Society for holding an exhibi-

tion—New Era of Progress on nominal licence fee of Re. 1 per month for the period from October 20, 1975 to January 15, 1976 provided the entire sale proceeds from the exhibition were donated to the Prime Minister's Relief Fund. The period was further extended upto 30th April, 1976 or till the exhibition was over, whichever would be earlier. The Indian Crafts Society was required to deposit the licence fee in advance and was also required to furnish a bank guarantee for the amount equivalent to the approved damages at the rate of Rs. 5 per sq. yd. per month. Besides this, the Society had to furnish an audited statement of the proceeds from the exhibition and a certificate to the effect that the entire proceeds from the exhibition had been made over to the Prime Minister's Relief Fund within one month of the closure of the exhibition. The Society has neither paid the licence fee for the use of the land nor furnished the bank guarantee. The Society has also not furnished the audited statement of the proceeds from the exhibition or the certificate to the effect that the entire proceeds from the exhibition had been made over to the Prime Minister's Relief Fund.

## Implementation of Delhi Education Act, 1973

- \*14. SHRI LALJI BHAI: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state.
- (a) whether the Delhi Education Act, 1973 has been implemented in practice;
- (b) if so, whether all the aided school teachers are getting medical facilities according to Section 10 of the above act;
- (c) whether they are getting travelling allowance and leave travel concession also; and
- (d) whether the teachers who retired after 2nd September 1972 and who opted for the new system are getting pension, gratuity and G.P.F. etc., at par with the employees of

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similar categories of Delhi Administration?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) Yes, Sir.

- (b) and (c). Yes, Sir. Individual complaints received in these matters are promptly looked into.
- (d) As the Act stand; only those teachers who have retired after the enforcement of the Delhi School Education Act, 1973, i.e. after 31st December 1973, are entitled to these benefits provided they opted for them.

## दिल्ली विकास प्राधिकरण द्वारा म्नलाटियों को फ्लैटों का सौंपा जाना

- \*15. चौघरी बलबीर सिंह : क्या निर्माण और घावास तथा पूर्ति और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :
- (क) दिल्ली विकास प्राधिकरण ने दिसम्बर, 1976 में जो फ्लैट ग्रलाट किये थे क्या उन्हें ग्रब तक ग्रलाटियों को नहीं सौंपा गया है जबकि इनसे फ्लटों का मूल्य कई माह पहले वसूल कर लिया गया था ;
- (ख) क्या दिल्ली विकास प्राधिकरण ने जो भुगतान में विलंब होने पर 12 है प्रतिशत की दर से ब्याज वसूल करता है, इन अलाटियों की उपरोक्त राशि पर ब्याज देने का कोई ग्राश्वासन नहीं दिया है; और
- (ग) म्रलाटियों को फ्लैट सौंपने के बारे में वर्तमान स्थिति क्या है ?

निर्माण ग्रोर ग्रावास तथा पूर्ति ग्रोर पुनर्वास मंत्री (श्री सिकन्वर बस्त): \*\*(क) दिसम्बर, 1976 में ग्रलाट किए गए 1175 फ्लैटों में से 250 फ्लैटों का कब्जा ग्रलाटियों को ग्रभी तक नहीं दिया गया है।

- (ख) दिल्ली विकास प्राधिकरण ने फैंसला किया है कि जब तक इन म्रजाटियों को फ्लैटों का वा तिवक कब्जा नहीं दिया जाता तब तक उन्हें 7 प्रतिशत प्रति वर्ष की दर से ब्याज दिया जाएगा।
- (ग) दिल्ली विकास प्राधिकरण का विचार है कि इन फ्लैटों का वास्तविक कब्जा जून, 1977 तक दे दिया जाएगा।

## "The Stay-put Tenants"

- \*16. SHRI HARI VISHNU KAM-ATH: Will the Minister of WORKS. AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:
- (a) whether his attention has been drawn to an article captioned "The Stay-put tenants" in the Financial Express, of April 26, 1977;
- (b) whether the allegations therein regarding many of the former Ministers and M. Ps. and also about some Ministers of the present Government are correct; and
- (c) if so, the measures contemplated by Government for setting matters right?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir.

(b) 102 Members of the 5th Lok Sabha, including 5 former Ministers, who are no longer Members of the House, are still occupying Government residences. Another 67 Members have only partly vacated their houses.

Like all others, Ministers and M.P.s also have preferences for location, size, etc., of houses. To the extent possible, allotments have been made to them with due regard to their choice. There has been no undue problem, as reported in the Press.

Shri George Fernandes has been allotted a suitable house and Shri Raj